

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

Date : 7.11.2017

**Misc. Application No.105 of 2017**  
**And**  
**Misc. Application No.106 of 2017**  
**And**  
**Appeal No.92 of 2017**

Prasad Tandel  
Room No.7 (Transit Camp)  
Sankalp Siddhi Co-op Housing Society,  
Ground Floor, Sasmira Marg, Worli, Mumbai – 400030. .... Appellant

Versus

Securities & Exchange Board of India  
SEBI Bhavan, Plot No. C-4A, G-Block,  
Bandra-Kurla Complex, Bandra (East), Mumbai – 400051 ..... Respondent

Ms. Rinku Valanju, Advocate with Ms. Nikita Hinger, for the Appellant.

Mr. S.P. Bharti, Advocate with Mr. Pulkit Sukhramani with Ms. Vidhi Jhavar,  
Advocates i/b. The Law Point for the Respondent.

CORAM : Justice J.P. Devadhar, Presiding Officer  
Jog Singh, Member  
Dr. C.K.G.Nair, Member

Per : Justice J.P. Devadhar (Oral)

1. Counsel for the parties state that the appeal has become infructuous as the penalty imposed against the appellant under the impugned order has already been compounded in the criminal proceedings initiated by SEBI against the appellant.

2. In these circumstances, both the Misc. applications and the appeal are disposed of as infructuous with no order as to costs.

Sd/-  
Justice J. P. Devadhar  
Presiding Officer

Sd/-  
Jog Singh  
Member

Sd/-  
Dr. C.K.G.Nair  
Member